

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

44. C.P.(IB) -341(MB)/2023

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.06.2024

NAME OF THE PARTIES:- Bank of Maharashtra
V/s
Mrs. Kirti Gopal Sarda (Personal Guarantor of M/S Agro Pride Private Limited)

Section: 95(1) of Insolvency and Bankruptcy Code, 2016

ORDER

Counsel, Raina Birla appeared for the Petitioner through VC and Counsel, Manoj Kumar Mishra appeared for the RP. It has been stated that report of the RP has already been filed and taken on record and a copy of the said report has also been served upon the Personal Guarantor. None present on behalf of the Personal Guarantor. **Registry is directed** to issue a fresh notice to the Personal Guarantor intimating the next date of hearing and file track consignment report at least two days before the next date of hearing. Further, on receipt of notice Personal Guarantor is directed to file reply/objection, if any, against the report of the RP by serving an advance copy on the other side at least two days before the next date of hearing, failing which right to file reply shall stand forfeited and the matter shall be heard *ex-parte*. List this matter on **20.08.2024**.

Sd/-
ANIL RAJ CHELLAN
Member (Technical)

ANKIT

Sd/-
KULDIP KUMAR KAREER
Member (Judicial)